

(i) above. [Placed in Library, *see* No. LT. — 1381/98]

I. Report and Accounts (1996-97) of the Industrial Reconstruction Bank of India, Calcutta and related papers

II. Reports (1994 and 1995) of the Trends and progress of Housing in India and related papers

III. Notifications of the Ministry of Finance

IV. Report and Accounts (1996-97) of the National Housing Bank, New Delhi and related papers

V. Report (1997-98) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAM): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of section 29 and sub section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984:—

(i) Thirteenth Annual Report and Accounts of the Industrial Reconstruction Bank of India, Calcutta, for the year 1996-97, together with the Auditor's Report on the Accounts.

(ii) Review by Government on the working of the above Bank.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library *see* No. LT. —1347/98]

II. (1) A copy each (in English and Hindi) of the following papers, under section 42 of the National Housing Bank Act, 1987:—

(a) Report of the Trends and Progress of Housing in India, June, 1994. [Placed in Library, *see* No. LT. —1348/98]

(b) Report of the Trends and Progress of Housing in India, June, 1995. [Placed in Library, *see* No. LT. — 1349/98]

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

III. (1) A copy each- (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with an explanatory memoranda on the Notifications:—

(i) G.S.R. 43(E), dated 21.1.98, publishing Notification No. 1/98-Customs, dated the 21st January, 1998, seeking to amend Notification No. 11/97-Customs, dated the 1st March, 1997, so as to allow specified goods, if imported by Ministry of Surface Transport or a person who has been awarded a contract for construction of National Highways in India by or on behalf of Ministry of Surface Transport also, from whole of the duties of customs.

(ii) G.S.R. 74(E), dated 11.2.98, publishing Notification No. 3/98-Customs, dated the 11th February, 1998, amending Notification No. 11/97-Customs, dated the 1st March, 1997, in order to clarify the scope of the basic customs duty exemption under S. No 173 of the said notification for 'computer software'.

(iii) G.S.R. 89(E), dated 24.2.98, publishing Notification No. 4/98-Customs, dated the 24th February, 1998, seeking to amend Notification No. 80/97-Customs, so as to also extend similar benefit to imports of gold/silver to be made by the Projects and Equipment Corporation of India (PEC) Limited, for sale in the domestic market.

(iv) G.S.R. 225(E), dated 28.4.98, publishing Notification No. 15/98-Customs, dated the 28th April, Seeking to levy basic customs duty of 5% *ad valorem* and to withdraw the exemption from the whole of the additional duty of customs (equal to

excise duties) on imported 'refined sugar including white crystal sugar, and raw sugar' falling under heading No. 17.01 of the Customs tariff by amending Notification No. 11/97-Customs, dated the 1st March, 1997.

(v) G.S.R. 226(E), dated 28.4.98, publishing Notification No. 16/98-Customs, dated the 28th April, 1998 seeking to amend Notification No. 12/97-customs, dated the 1st March, 1997 so as to continue the full exemption from special duty of customs, leviable under the Finance Act, 1996, on 'refined sugar including white crystal sugar, and raw sugar' falling under heading No. 17.01 of the Customs Tariff.

(vi) G.S.R. 235(E), dated 1.5.98, publishing Notification No. 17/98-Customs, dated the 1st May, 1998 seeking to five exemption to Edible oil and any material from which edible oil can be extracted falling within Chapter 15 of Custom Tariff up to 31st March, 1999 by amending the Notification No. 11/97-Customs.

(vii) G.S.R. 324(E), dated 2.6.98, publishing Notification No. 31/98-Customs, dated 2nd June, 1998 seeking to exempt petrol from so much additional duty of customs as is equal to additional duty of excise or Re. 1.00 leviable under clause 114 of the Finance (No. 2) Bill, 1998. [Placed in Library. For (i) to (vii) *See* No. L.T. -1115/98]

(viii) G.S.R. 338(E), dated 4.6.98, publishing Notification No. 32/98-Customs, dated the 4th June, 1998 amending the parent Notification No. 204/292-Customs dated the 19th May, 1992. The condition (vi) to the Notification number 204/92-Customs is amended so as to provide that the facility of sale or transfer of materials or the Advance Licence shall not be available for those imported materials on which the MODVAT Credit has been availed. In terms of para (vi) (b) of the amending Notification, the facility for sale or transfer of materials or of the advance licence shall be available only to a

manufacturer Exporter, or to an exporter having supporting manufacturer whose name appears on the said advance licence.

(ix) G.S.R. 341(E), dated 4.6.98, publishing Notification No. 33/98-Customs, dated 9.6.1998 amending the parent Notification No. 28/97-Cus. & 29/ 97-Cus. both dated 1.4.1997 issued under EPCG Scheme. [Placed in Library. For (viii) and (ix) *See* No. L.T. - 1429/98]

(x) G.S.R. 131(E), dated 10.3.98, publishing S. No. 154 of Notification No. 11/97-Customs, dated 1.3.1997 which exempts specified goods required in connection with petroleum operations undertaken under specified contracts. Notification 5/98-Customs amends the said S.No, so as to permit import by subcontractors subject to certain conditions, and also inserts a new Serial No. 154A, stipulating the conditions governing imports under contracts signed after 1.4.1998, under the New Exploration Licensing Policy. [Placed in Library. *See* No. L.T. -1115/98]

(2) A copy each (in English and Hindi) of the following Notifications of Ministry of Finance, under section 10 of the Customs tariff Act, 1975, together with an explanatory memoranda on the Notifications:—

(i) G.S.R. 288(E), dated 2.6.98, publishing Notification No. 23/98-Customs, dated 2.6.1998 prescribing fresh and consolidates certain existing effective rates of basic and additional customs duty on various goods falling under the First Schedule to the Customs Tarrif Act.

(ii) G.S.R. 289(E), dated 2.6.98, publishing Notification No. 24/98 dated 2.6.98 prescribing effective rates of customs duty, on various goods falling under the First Schedule to the Customs Tarrif Act, to give effect to the proposals of the Finance Bill (No. 2), 1998 reducing tarrif rates of customs duty.

(iii) G.S.R. 290(E), dated 2.6.98, publishing Notification No. 25/98-Customs, dated 2.6.98 prescribing

effective rate 10% *ad volorm* customs duty, on specified goods falling under the First Schedule to the Customs Tarrif Act and covered under the Information Technology Agreement (WTO).

(iv) G.S.R. 291(E), dated 2.6.98, publishing Notification No. 26/98-Customs, dated 2.6.98 amending Notification No. 12/97-Customs so as to exempt specified goods, falling under the First Schedule to the Customs Tarrif Act, from whole of special duty of customs leviable under section 68 of the Finance (No. 2) Act, 1996.

(v) G.S.R. 292(E), dated 2.6.98, publishing Notification No. 27/98-Customs dated 2.6.98 amending Notification No. 72/97-Customs so as to continue certain existing exemptions, withdraw certain, and prescribe some fresh exemptions from special duty of customs leviable under section 68 of the Finance (No. 2) Act, 1996 as is in excess of 2% *ad valorem*.

(vi) G.S.R. 293(E), dated 2.6.98, publishing Notification No. 28/98-Customs dated 2.6.98 amending Notification Nos. 136/90-Customs, 171/ 93-Customs, 117/94-Customs, 152/94-Customs, 171/94-Custonis, 26/95-Customs, 39/96-Customs, 49/96-Customs, 51/96-Customs and 80/97-Customs.

(vii) G.S.R. 294(E), dated 2.6.98, publishing Notification . No. 29/98-Customs, dated 2.6.98 Exempting specified goods falling under the First Schedule to the Customs Tarrif Act, from whole of special additional duty of customs leviable under clause 107 of the Finance (No. 2)"Bill, 1998.

(viii) G.S.R. 295(E), dated 2.6.98, publishing Notification No. 30/98-Customs, dated 2.6.98 Rescinding Notification No. 11/97-Customs, dated 1st March, 1997.

(ix) G.S.R. 296(E), dated 2.6.98, publishing Notification No. 30/98-Customs (N.T.) dated 2.6.98 Seeking to notify Baggage Rules, 1998 in supercession of Baggage Rules, 1994.

(x) G.S.R. 297(E), dated 2.6.98, publishing Notification No. 31/98-Customs (N.T.) dated 2.6.98 Seeking to

notify 'Goods Imported (Conditions of Transshipment), First Amendment Regulations, 1998.

(xi) G.S.R. 298(E), dated 2.6.98, publishing Notification No. 32/98-Customs (N.T.) dated 2.6.98 Seeking to notify Central Excise duties Drawback (First Amendment) Rules 1998.

(xii) G.S.R. 299(E), dated 2.6.98, Publishing Notification No. 33/98-Customs (N.T.) dated 2.6.98 Seeking to notify Customs (Import of Goods at Concessional Rates of Duty for Manufacturer of Excisable Goods), First Amendment Rules, 1998. [Placed in Library For (i) to (xii) see No. L.T. 972/98]

(3) A copy each (in English and Hindi) of the following . Notifications of the Ministry of Finance, under subsection (7) of section 9-A of the

Customs Tarrif Act, 1975, together with an explanatory memoranda on the Notifications:—

(i) G.S.R. No. 721(E), dated 23.12.97, publishing Notification No. 96/97-Cus. dated 23.9.97 withdrawing anti-dumping duty levied on PVC resin vide notification No. 4/94-Cus. dated 18.1.94.

(ii) G.S.R. No. 62(E), dated 2.2.98, publishing Notification No. 2/98-Cus. dated 2.2.98 imposing final anti-dumping duty on catalysts imported from Denmark.

(iii) G.S.R. No. 186 (E), dated 16.4.98, publishing Notification No. 7/98-Cus. dated 16.4.98 imposing provisional anti-dumping duty on Vitamin C imported from China and Japan.

(iv) G.S.R. No. 223(E), dated 28.4.98, publishing Notification No. 13/98-Cus. dated 28.4.98 imposing final anti-dumping duty on PTA

imported from Thailand, Indonesia and Korea.

- (v) G.S.R. No. 224(E), dated 28.4.98, publishing Notification No. 14/98-Cus. dated 28.4.98 withdrawing the notification No. 85/97 which levied provisional anti-dumping duties on PTA consequent to the imposition of final anti-dumping duty vide notification No. 13/98-Cus. dated 28.4.98.
- (vi) G.S.R. No. 236(E), dated 4.5.98, publishing Notification No. 19/98-Customs, dated the 4th May, 1998 seeking to impose provisional anti-dumping duty on all imports of Magnesium falling under Chapter 81 of the First Schedule to the Customs Tariff Act, 1975, originating in or exported from China PR at the rate of Rs. 27509 per metric tonne.
- (vii) G.S.R. No. 243(E), dated 6.5.98, publishing Notification No. 22/98-Customs, dated the 6th May, 1998 seeking to impose anti-dumping duty on Metallurgical coke falling under heading No. 27.04 of the Customs Tariff and originating in or exported from China PR, at the rate of Rs. 1800 per metric tonne. [Pleaded in Library. For (i) to (vii) See No. LT.-1117/98]

(4) A copy each (in English and Hindi) of the following Notifications of the Ministry of

Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944, together with an explanatory memoranda on the Notifications:—

- (i) G.S.R. 681(E), dated 1.12.1997, publishing Notification No. 68/97-Central Excise, dated the 1st December, 1997 seeking to amend Notification No. 4/97-Central Excise, dated the 1st March, 1997 (S. No. 190), so as to omit the reference to the classification of the cassette shell under Chapter 85.

- (ii) G.S.R. 686(E), dated 3.12.1997, publishing Notification No. 69/97-Central Excise dated 3.12.97 making a clarificatory amendment to notifications 16/97-Central Excise dated 1-4-97 and 38/97-Central Excise dated 27-6-97 so as to state that the deemed exemption under these two notifications, to clearances of specified goods used as inputs in the further manufacture of specified goods within the same factory, is not applicable to Specified goods which are chargeable to nil rate of duty or are already exempt from the whole of the duty of excise leviable thereon by virtue of any other notification.

- (iii) G.S.R. 44(E), dated 21.1.98 publishing Notification No. 1/98-Central Excise dated 21-1-98 seeking to amend notifications 16/ 97-C.E. dated 1-4-97 and 38/97-Central Excise dated 27-6-97" so as to specify that clearances for export to Bhutan and Nepal will be treated as clearances for home consumption, for the purpose of computing the aggregate value of clearances under these two notification.

- (iv) G.S.R. 129(E), dated 10.3.98, publishing Notification No. 2/98-Central Excise, dated the 10th March, 1998 seeking to amend notification No. 58/97-Central Excise, dated the 30th August, 1997 so as to allow the credit of the duty paid to the downstream users of the notified re-rolled products, even in cases where the payments are made by bank draft or bankers' cheque.

- (v) G.S.R. 130(E), dated 10.3.98, publishing Notification No. 7/98-Central Excise (N.T.), dated the 10th March, 1998 seeks to amend rules 96ZO and 96ZP of the Central Excise Rules, 1944 with effect from 1st April, 1998.

- (vi) G.S.R. 155(E), dated 31.3.98, publishing Notification No. 9/98-Central Excise (N.T.) dated the 31st March, 1998 amending notification No. 7/98 Central Excise (N.T.) dated 10.3.98 so as
to make it effective from the 1st day of May, 1998.
- (vii) G.S.R. 188(E), dated 17.4.98, publishing Notification No. 3/98-Central Excise, dated the 17th April, 1998 amending notification No. 82/92-Central Excise, dated the 27th August, 1992, in order to extent the benefit of the said exemption also to clearances of all excisable goods produced or manufactured in a 100% EOU to a person availing the facility of back-to-back inland letter of credit in terms of para. 7.16 of the said EXIM Policy.
- (viii) G.S.R. 228(E), dated 29.4.98, publishing Notification No. 10/98-Central Excise (N.T.), dated the 29th April, 1998 seeking to amend the Central Excise (Fourth Amendment) Rules, 1998 with effect from 1st day of May, 1998, so as to amend Rules 96ZO and 96ZP.
[Placed in Library. For (i) to (vii) See No. LT-1109/98]
- (ix) G.S.R. 300(E), dated 2.6.98, seeking to publish the prescribe effective rates of basic excise duty on certain goods falling under the Schedule to the Central Excise Act.
- (x) G.S.R. 301(E), dated 2.6.98, seeking to publish the prescribe effective rates of basic excise duty on certain goods falling under the Schedule to the Central Excise Act to give effect to the proposals in the Finance Bill, 1998.
- (xi) G.S.R. 302(E), dated 2.6.98, seeking to amend certain notifications.
- (xii) G.S.R. 303(E), dated 2.6.98, seeking to publish the prescribe a
new scheme of concessional excise duty for small units who do not avail mod Vat.
- (xiii) G.S.R. 304(E), dated 2.6.98, seeking to publish the prescribe scheme of concessional excise duty for small scale units who avail mod vat.
- (xiv) G.S.R. 305(E), dated 2.6.98, seeking to publish the prescribe specific rate of additional excise duty in lieu of sales tax on tyre cord fabrics.
- (xv) G.S.R. 306(E), dated 2.6.98, seeking to publish the exempt processed tyre cord fabrics from additional excise duty in lieu of sales tax, if manufactured out of duty paid-un-processed tyre cord fabrics.
- (xvi) G.S.R. No. 307 (E), dated 2.6.98, seeking to exempt specified woolen fabrics from additional excise duty payable under Additional Duties Excise (Textiles and Textile Articles) Act, 1978.
- (xvii) G.S.R. No. 308 (E) dated 2.6.98, seeking to publish the prescribe effective rate of excise duty on specified goods manufactured in EOUs and EPZ.
- (xviii) G.S.R. No. 309 (E), dated 2.6.98, seeking to rescind certain notifications.
- (xix) G.S.R. No. 310 (E), dated 2.6.98, seeking to amend the certain notifications.
- (xx) G.S.R. No. 311 (E), dated 2.6.98, seeking to amend Central Excise Rules, 1944.
- (xxi) G.S.R. No. 312 (E), dated 2.6.98, seeking to fix tariff value in respect of pan masala
- (xxii) G.S.R. No. 313 (E), dated 2.6.98, seeking to increase compounded levy on embroidered fabrics.

(xxiii) G.S.R. No. 314 (E), dated 2.6.98, seeking to publish the prescribe retail sale price based assessment for certain specified commodities.

(xxiv) G.S.R. No. 315 (E), dated 2.6.98, seeking to rescind a notification.

(xxv) G.S.R. No. 316 (E), dated 2.6.98, seeking to rescind certain notifications.

[Placed in Library For (ix) to (xxv) *See* No. LT.—973/98]

IV. A copy each (in English and Hindi) of the following papers:—

(a) Annual report and Accounts of the National Housing Bank, New Delhi, for the year 1996-97, together with the Auditors' report on the Accounts, under sub-section (5) of section 40 of the National Housing Bank Act, 1987.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library *Sec* No. LT.—1350/98]

V. Thirty-sixth Annual Report of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 1997-98, under sub section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library *See* No.

LT.—1351/98]

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI DIPANKAR MUKHERJEE (West Bengal): Sir, present the following Reports (in English and Hindi) of the Committee on Subordinate Legislation:—

(i) Hundred and Twentieth Report on Petroleum Rules, 1976, OISD Standards and Related Areas.

(ii) Hundred and Twenty first Report on Oil Fields (Regulation and De-

velopment) Act, 1948 and Petroleum and Natural Gas Rules, 1959 made thereunder.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT

SHRI NILOTPAL BASU (West Bengal): Sir, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Department Related Parliamentary Standing Committee on Urban and Rural Development:—

(i) Sixth Report on the Action Taken by the Government on the recommendations contained in the Twenty-Sixth Report of the Standing Committee on Urban & Rural Development (Tenth Lok Sabha) on Preparation, Maintenance, Updating and Computerisation of Land Records under Centrally Sponsored Schemes—An Assessment, of the Department of Rural Development (Ministry of Rural Areas & Employment); and

(ii) Seventh Report on Integrated Wastelands Development Project (IWDP) Scheme of the Department of Wastelands Development (Ministry of Rural Areas and Employment).

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Steep rise in the inflation and its adverse impact on the economy and the people

MR CHAIRMAN: We will now take up the Calling Attention Motion. Dr. Manmohan Singh is not here. Shri Gurudas Das Gupta

श्री रमा शंकर कौशिक (उत्तर प्रदेश):

सभापति महोदय, हमारी लोकतांत्रिक व्यवस्था और संसदीय परंपराओं को तोड़ने का काम हो रहा है। मैंने निवेदन किया था कि लखनऊ में आई.ए.एस. और आई.पी.एस. अधिकारियों की मीटिंग हुई ...*(व्यवधान)*...

MR. CHAIRMAN: Today there will be nothing else, only the Calling Attention Motion. *(Interruptions)*